

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 34785 AND 33455 OF 2014

M/s GAIL (India) Ltd. Etc.

.....Petitioners

-Versus-

State of U. P. & Ors.

.....Respondents

OFFICE REPORT

The Office Report was listed before the Ld. Registrar's Court on 25th July, 2016 when the following Order was passed:-

“SLP © No. 33455/2014

Respondent Nos. 1 to 7 have failed to file the counter affidavit within the period stipulated under the rules. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

SLP © No. 34785/2014

Four weeks time is given to the learned counsel for the petitioner for filing the affidavit in proof of dasti service of notice already issued to the respondent Nos. 3 and 4.

List again on 5.9.2016.”

SLP © No. 34785/2014

It is submitted that Counsel for the petitioner has not filed affidavit of dasti service along with proof of service with respect to unserved respondent Nos. 3 and 4 so far. fresh show cause notice was issued to respondent no. 3 and 4 by registered A.D. Post. Neither A.D. Card nor unserved cover containing the notice has been received back from respondent Nos. 3 & 4 so far.

Service of Notice is not complete on respondent Nos. 3 and 4.

S.L.P. © No. 33455 of 2014

It is submitted that matter falls under complete category.

The office report is listed before the Ld. Registrar's Court for Orders.

Dated this the 2nd day of September, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Abhishek Sharma, Advocate
505, Elysium Homes, Judge Colony,
Sec-9, Vaishali, UP.
2. Mr. Vinay Garg, Advocate
Chamber No.102
3. Ms. Rashmi Singh, Advocate
Flat No. 802, Antariskh Green
Apartment Kaushambi,
Ghaziabad, U.P.

ASSISTANT REGISTRAR

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